

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/113,286 /2008

Date 26/08/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S TIRUPATI UDYOG

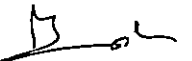
MR. SAURABH AGGARWAL, C-43, OKHLA
INDUSTRIAL AREA, PHASE-I, NEW DELHI.
M/S TIRUPATI UDYOG

Appellant

Vs
Respondent

C.C.E. DELHI II

I am directed to transmit herewith a certified copy of **Final order No. C/318-319/08- Customs** dated 18.8.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI II

C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002

2. Adv. / Consult

MR. PRABHAT KUMAR

B-51(BASEMENT) SARVODAYA ENCLAVE NEAR MOTHER INTERNATIONAL SCHOOL NEW DELHI

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P. Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70 (Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

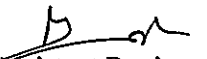
14. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

15. Office Copy

16. Guard file

17. M/s Magpie Overseas Co., B-370,

Madanpur Khada, N. Delhi


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Custom Appeal No. 113 & 286 of 2008

(Arising out of Order-in-Original No. 2/07 dated 6.11.07 & 3/07 dated 14.11.07
passed by the Commissioner of Central Excise, New Delhi)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

M/s Tirupati Udyog
M/s Magpie Overseas

Appellant

Vs.

CCE, Delhi-II

Respondent

Appearance:

Shri Saurabh Aggarwal, Prop. - For appellant
Shri Fakh Singh, DR - For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 18.8.2008

Final Order No. C/318-319/08 dated 18/8/08

Per S.S. Kang:

The Tribunal vide stay order dated 5.5.08 directed
the appellant to deposit 50% of the duty amount for

hearing of the appeals. The appellant had not complied with the condition of stay order, therefore, the appeals are dismissed for non-compliance to the provisions of Section 129E of Customs Act.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RM